

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).14696/2025

[Arising out of impugned final judgment and order dated 28-04-2025 in CRA No.345/1984 passed by the High Court of Judicature at Allahabad]

DHEER SINGH

Petitioner

VERSUS

STATE OF UTTAR PRADESH

Respondent

I.A. No.217011/2025-EXEMPTION FROM FILING O.T.

I.A. No.217013/2025-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES

Date : 24-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :Mr. Ashok Singh, AOR

For Respondent(s) :Mr. Vishwa Pal Singh, AOR
Mr. Ghanshyam Singh, Adv.
Mr. Srikant Singh, Adv.
Mr. Anurag Pandey, Adv.
Mr. Srajan Shankar Kulshreshtha, Adv.
Ms. Suhani Sumanchna, Adv.
Ms. Neha Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. List the special leave petition on 11th May, 2026.
2. Rejoinder, if any, in the meanwhile be filed.

(RASHMI DHYANI PANT)
ASST. REGISTRAR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)